

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification

Jammu, the 30th September, 2024

S.O 492 . - In exercise of the powers conferred under sub-section (1) of Section 14 of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Government hereby appoint below mentioned Naib Tehsildars to be the Executive Magistrates, who shall exercise all the powers of an Executive Magistrate within their respective territorial jurisdiction of District Kathua.

S.No.	Name	Designation & Place of Posting
1.	Sh. Ajay Jamwal	Naib Tehsildar, Bhaddu
2.	Sh. Ram Kumar	Naib Tehsildar, Nagrota Gujroo
3.	Sh. Joginder Kumar	Naib Tehsildar, Korepunnu
4.	Sh. Hukam Chand	Naib Tehsildar, Collecote Thein Dam Project Basohli
5.	Sh. Balwinder Kumar	Naib Tehsildar, Sallan
6.	Sh. Deepak Khajuria	Deputy Commissioner Office, Kathua

By Order of the Government of Jammu and Kashmir.

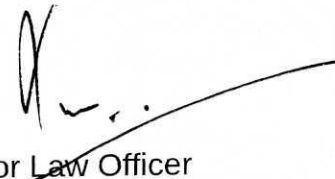
Sd/-
(Achal Sethi)
Secretary to Government

No. LAW- Powr/1/2023-10

Dated :- 30-09- 2024

Copy to the:- .

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Divisional Commissioner, Jammu.
3. Secretary to Government, Revenue Department
4. Deputy Commissioner, Kathua. This is with reference to e-mail received today on 30-09-2024..
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C).
7. Incharge Website section


Senior Law Officer
Department of Law, Justice and P.A



